

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No.756 of 2019

IN THE MATTER OF:

**Mr. Ashwinin Mehra
(Resolution Professional of
M/s Educomp Infrastructure & School
Management Ltd.)**

...Appellant

Vs

Mr. Vinod Kumar Dandona & Ors.

....Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate along with
Ms. Vatsala Rai, Mr. Raghav Chadha, Ms. Bani
Brar and Mr. Eklavya Dwivedi, Advocates**

**For Respondents: Mr. Sumesh Dhawan and Ms. Vatsala, Advocates
for Respondent Nos. 15,19,20, 22-24 & 34**

Mr. Nikhik Mathur, Advocate for CoC.

**Mr. Chitranshul, Mr. A. Sinha, Mr. Anshuman
Moit Chaturvedi, Advocates for Respondent Nos.
8, 9, 18 and 46**

Ms. Shreya Jad, Advocate for Respondent No. 6

ORDER

30.08.2019 This appeal has been preferred by the Resolution Professional. In the order of this Tribunal dated 26.07.2019, he has been wrongly shown as Resolution Applicant. The same is corrected and be read as 'Resolution Professional'.

From the records we find that notices on Respondent nos. 32, 40, 42, 44, 45, 47 and 48 have been returned unserved. Aforesaid Respondents are stationed at Gulmohar Park/Delhi. Learned Counsel for the Appellant is allowed

serve the notices by way of publication in the English Daily- “Times of India” Delhi Edition, “Hindustan Times” Delhi Edition and Hindi Daily- “Nav Bharat Times” Delhi Edition intimating the aforesaid Respondents that on 23.10.2019 the appeal has been fixed ‘For Orders’. A draft copy of the publication so prepared be placed before the Registrar, NCLAT by 09.09.2019 for verification. The publication may be made in the aforesaid Newspapers by 30.09.2019 by/at the cost of Appellant.

Post the case ‘For Orders’ on **23rd October, 2019**.

In the meantime, the Resolution Professional may personally contact the aforesaid Respondents to hand over all the information in respect of the ‘Corporate Debtor’ and may serve a copy of this order on them. After such request(s) are made to the Respondents, they will hand over all the information relating to the ‘Corporate Debtor’, the ‘Corporate Debtor’ will co-operate with the Resolution Professional and take actions immediately.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Gc